

**CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH, CUTTACK,  
ORDER SHEET**

COURT NO. : 104/02/2020 O.A./260/14/2019  
M.A./260/297/2019 S SAHOO

-V/S-

M/O LABOUR & EMPLOYMENT ITEM NO:31 FOR APPLICANTS(S) Adv. : Mr. M. K. Rath

FOR RESPONDENTS(S) Adv.: Mr. G. R. Verma

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and respondents. In this case, counter has not been filed by the respondents, in spite of issue notice.
	Ld. Counsel for the applicant submitted that in similar matters, the respondents have passed order dated 08.12.2017(Annexure-A/1) as per orders of Principal Bench of the Tribunal, Respondent No.2 granting benefit to similarly situated employees. Applicant's counsel further submitted that the applicant is also covered to the said order as explained in the OA. It was further submitted that grievance of the applicant would be addressed for the present if a direction is given to the respondents to consider the case of the applicant in the light of judgment passed by Principal Bench of the Tribunal and consequential order at Annexure-A/1.
	In view of the above, the OA is disposed of at this stage with a direction to the respondent No.2/competent authority to consider the case of the applicant in the light of the order dated 08.12.2017(Annexure-A/1) which has been passed by the respondents in pursuance to the judgment of Principal Bench of the Tribunal in OA No.3185/2016 subject to outcome of the Writ Petition filed before the Hon'ble High Court of Delhi and subject to other conditions as mentioned in the order at Annexure-A/1 and to dispose of the same by a reasoned and speaking order to be communicated to the applicant within a period of six weeks time from the date of a

receipt of a copy of this order.

Applicant will be at liberty to send a copy this order with the copy of the Paper Book of the OA and a representation showing that how the case is similar to the other employees covered in the order at Annexure-A/1 by post to the respondent no.2 and copy to respondent no.3 within 10 days time from the date of receipt of copy of this order. If it is received from the applicant, then the respondent no.2 will consider such representation while passing his order as stated above.

With the above observations the OA is disposed of with no order as to costs. Copy of this order be given to Ld. Counsels for both the sides.

( SWARUP KUMAR MISHRA)  
MEMBER (J)

( GOKUL CHANDRA PATI)  
MEMBER (A)

pms